

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 122**  
**CA.216/ND/2020 (IB)-216/ND/2020**

**IN THE MATTER OF:**

Intec Capital Ltd

... Applicant/Petitioner

Vs

M/s Srakun Socket Industries Pvt Ltd ...

Respondent

**Order under Section 7 of IBC.**

**Order delivered on 10.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Intec Capital Limited: Mr. Aabhas Singh, Adv.

For the Respondent :

**ORDER**

On 24.02.2020, Learned Counsel for the respondent sought and was granted ten days time to file reply, subject to cost of Rs. 10,000/- to be paid to the applicant. Learned Counsel for the applicant states that neither the reply is filed nor cost is paid. None appears for the Corporate Debtor today. Corporate Debtor is proceeded ex parte. Right to file reply is closed. List for hearing on 27.01.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**